



**CENTRAL ADMINISTRATIVE TRIBUNAL[®]
PRINCIPAL BENCH, NEW DELHI**

**CP No.608/2018 in
OA No. 333/2013**

This the 28th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Yeshpal Gupta
S/o Late Sh. Rattan Lal Gupta
R/o E-202 Pandav Nagar,
Delhi-110091
2. Yash Prakash
S/o Sh. Jagbir Singh
R/o 73A, Kundan Nagar
Delhi-110092.
3. Rakesh Dutt Yogi
S/o Late Sh. Amar Singh
R/o 9/7527,
Street No.4 Amar Mohalla,
Old Seelampur, Delhi 110031
4. V.K. Gupta,
S/o Sh. K.L. Gupta
R/o C-8/263,
Yamuna Vihar, Delhi-110053.

...Applicants

(By Advocate Mr. Arun Panwar)

Versus

Shri Anil Kumar Singh
Chief Executive Officer
Delhi Jal Board
Delhi Sarkar, Varunalya
Phase II, Karol Bagh, New Delhi.

..Respondent

(By Advocates: Mr. Sanjay Ghose with Ms. Sakshi Popli)

**O R D E R (ORAL)****Justice L. Narasimha Reddy, Chairman :**

This contempt case is filed alleging that the respondents did not implement the order dated 10.05.2018 passed by this Tribunal in OA No.333/2013.

2. Through a separate Order, we have reviewed the above order and dismissed the OA. Hence, this contempt case is closed.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/jyoti/sarita/vb/ankit/